

## Application-cum-Self declaration for obtaining Free Legal Aid

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High Court Legal Services Committee,  
Punjab and Haryana, High Court, Chandigarh

### 1. Particulars:-

- a. Name of the Applicant: \_\_\_\_\_
- b. Name of Father/Husband: \_\_\_\_\_
- c. Occupation: \_\_\_\_\_
- d. Full Residential Address: \_\_\_\_\_
- e. Detail of annual income: \_\_\_\_\_
- f. Whether the applicant belongs to:-
  - i. A member of a Schedule Caste or Scheduled Tribe;
  - ii. A victim of trafficking in human being or beggar as referred to in Article 23 of the Constitution;
  - iii. A women or a child;
  - iv. A person with disability as defined in clause (i) of section 2 of the Persons with Disabilities (Equal Opportunities, Protection of Right and full Participation ) Act, 1995;
  - v. a person under circumstances of undeserved want such as being a victim of mass disaster, ethnic violence, caste atrocity, flood, drought, earthquake or industrial disaster,
  - vi. An industrial workman;
  - vii. in custody, including custody in the protective home within the meaning of Cl. (g) of sec. 2 of the Immoral Traffic(Prevention) Act, 1956(104 of 1956) or in a juvenile home within the meaning of Cl. (j) of sec. 2 of the Juvenile Justice Act, 1986(53 of 1986) or in psychiatric hospital or psychiatric nursing home or within the meaning of Cl. (g) of sec. 2 of the Mental Health Act, 1987(14 of 1987);
  - viii. A person with an annual income of less than Rs 3,00,000/- (Three lakhs only) for Punjab, Haryana and UT Chandigarh.
  - ix. Freedom fighter or dependant (Only for Haryana);
  - x. a member belongs to Backward Class (Only for Haryana);
  - xi. an ex-serviceman, and the families of such persons who have died in action (Only for Haryana);
  - xii. Senior Citizen. (Only for Haryana);
  - xiii. Person belonging to Transgender Society (Only for Haryana);

### 2. Modes of Legal Aid

- a. Through Legal Advice.
- b. Through court case (by engaging counsel)
- c. Legal aid through Mediation Centre.

### 3. Name and Address of Litigants:

\_\_\_\_\_ Plaintiff/Applicant

Vs.

\_\_\_\_\_ Defendant/Respondent

4. Brief facts of the case:-

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5. Undertaking:-

I assure the Committee through this undertaking that in case the court finally awards any monetary benefit/decreed in my favour the expenses of litigation borne by the High Court Legal Services Committee on my behalf will remain the first charge on that monetary benefit/decreed. I further bind myself that for realizing the said benefit/decreed in my favour in order to recover the said expenses of litigation. Secretary of the Committee will be legally entitled to act as my special attorney without any further legal document.

6. Affidavit:-

I solemnly affirm that the above mentioned facts are correct according to my knowledge and belief and further that I have not concealed any fact.

I further solemnly affirm that I am resident of Punjab/Haryana/U.T. Chandigarh and my annual income from all sources does not exceeds Rs.3,00,000/- (Three lakhs only) p.a.

I further solemnly affirm that I have been made to understand that in case of any false affirmation of facts, I shall be liable for legal action.

(Self attestation by applicant)

(As amended vide Notification F.No L/61/10/NASLA dated 22.10.2018)

Note(In the case of minor or persons of unsound mind, the application is to be made by next friend/guardian and affidavit is also to be sworn and attested by next friend/guardian).

Officer Remarks

Case examined applicant is entitled for getting free legal aid.

Secretary/Chairman/Chairperson,

Sh./Smt. \_\_\_\_\_ Is appointed as Advocate in this case.  
Letter be issued.

Competent Officer

**Special attention:** During lockdown period, Affidavit submitted online shall deemed to be mere statement of the applicant subject to his/her submission of duly attested affidavit after lockdown is over and any such statement if found false shall be put up before Hon'ble Chairperson for consideration and taking punitive action.